

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.615/93

Wednesday, this the 2nd day of March, 1994

C O R A M

HON'BLE SHRI N DHARMADAN, JUDICIAL MEMBER

HON'BLE SHRI PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. KC Kuttappan, Watchman, Indian Naval Ship Venduruthy, Naval Base, Kochi--4. -do-  
2. G Chandrababu, -do-  
3. CK Bose, -do-  
4. VM Karunakaran, -do-  
5. PR Govindan, -do-  
6. CK Sukumaran, -do-  
7. VA Sreekumar, -do-  
8. C Sukumaran, -do-  
9. PP Thomas, -do-  
10. PK Babu, -do-  
11. BK Bhaskaran, -do-  
12. C Ramachandran Pillai, -do-  
13. KK Sudhakaran, -do-  
14. KV Parameswaran, -do-  
15. NA Gopalan, -do-  
16. KP Sukumaran, -do-  
17. S Sreedharan, -do-  
18. VJ Joseph, -do-

....Applicants

By Advocate Mr Shri Hari Rao.

Vs.

1. The Union of India represented by  
Secretary, Ministry of Defence,  
New Delhi.  
2. The Chief of Naval Staff,  
Naval Head Quarters, New Delhi.  
3. The Flag Officer Commanding-in-Chief,  
Southern Naval Command, Kochi-4.  
4. The Commanding Officer,  
Indian Naval Ship Venduruthy,  
Naval Base, Kochi-4.  
5. The Regulating Officer,  
Indian Naval Ship Venduruthy,  
Naval Base, Kochi-4.

....Respondents

By Shri TPM Ibrahim Khan, ACGSC.

contd.

O R D E R

N DHARMADAN, JUDICIAL MEMBER

Applicants are Watchmen (now working in the non-industrial establishment) in the Office of the Indian Naval Ship Venduruthy. They are aggrieved by two orders (Annexure A1 and A2) by which their working hours have been increased from 40 to 45 hours.

2. According to the applicants, originally they were compelled to work 40 hours in a week. This is based on a decision of the appointing authority (Annexure A4 & A5). Subsequently, respondents have increased the hours of work without ascertaining the views of applicants and the action of the respondents caused them inconvenience and hardship. They have also raised other grievances and submitted that the respondents should take steps to improve the service conditions of the applicants including leave, holidays, promotions, dress and other benefits available to the regular employees.

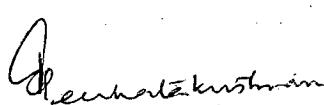
3. Regarding the prayer to quash the impugned orders, we notice that this relief is covered by an earlier judgement of this Tribunal in OA 31/87 at Annexure A3(A). This Tribunal has considered the issue of change of hours and held that this is purely a policy matter of Government, and this Tribunal has no jurisdiction in the matter.

4. While following the judgement aforementioned for rejecting the first relief, we are of the opinion that so far as the other prayers are concerned, the respondents 1 & 2 should seriously consider the same, provided the applicants produce sufficient materials to substantiate their claim by filing proper representations.

5. In view of what has been stated above, we are satisfied that this application can be disposed of with appropriate directions in the interest of justice, in so far as the second prayer is concerned.

6. Accordingly, we dispose of the application directing applicants to file detailed representations with supporting materials and documents in support of their grievances. The same shall be filed before Respondents 1 & 2 within a period of one month from the date of receipt of a copy of the judgement. If the respondents receive such representations, they will consider and dispose of the same within a period of six months from the date of receipt of the representations in accordance with law.

7. Application is accordingly disposed of as above. No costs.

  
P. Venkatakrishnan

PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
N. Dharmadan  
2.3.94

N DHARMADAN  
JUDICIAL MEMBER

02.3.1994

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